
(2022) 05 P&H CK 0091

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 4819 Of 2022

Sahabddin

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

Date of Decision : 20-05-2022

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 164

Citation : (2022) 05 P&H CK 0091

Hon'ble Judges : Anoop Chitkara, J

Bench : Single Bench

Advocate : Munfaid Khan, Manish Bansal

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

After hearing the parties, it would be appropriate that the detenue Shehruna is produced before the Illaqa Magistrate/Duty Magistrate, Nuh, who shall interact with the detenue and in case, the Magistrate so desires, he may record her fresh statement under Section 164 Cr.P.C.. It shall be for the Magistrate to take appropriate decision after interacting with the detenue.

The detenue shall inform the investigator about the time at which she wants to give her statement. The investigator to co-ordinate with the detenue in this regard. However, in case, the detenue does not intimate about the time then it shall not be obligatory to the investigator to get her statement recorded.

The present petition is disposed of. All pending applications, if any, stand disposed of.